



2026:AHC:30511

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4032 of 2026

Veer Pal

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Narendra Kumar Pathak, Sunil Kumar Yadav
Counsel for Respondent(s)	: C.S.C., Krishna Kant Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. The petitioner has preferred the present petition with the following prayers:-

i. Issue a writ order or direction in the nature of mandamus directing the respondent No. 3 to act upon the application of petitioner dated 04.05.2024 and record the name of petitioner as Bhumidhar with transferable rights in place of Bhumidhar with non-transferable rights in revenue records; in respect of Gata No. 791Sa/0.243 Hectares and Gata No. 881/0.162 Hectares, situated at illage Kaprait, Tehsil and District Etah expeditiously within the period stipulated by this Hon'ble Court.

3. It is argued by learned counsel for the petitioner that in this regard a representation has already been made by the petitioner before the respondent No.3/Sub Divisional Magistrate, Etah District Etah but till date no decision has been taken in the matter.
4. On the other hand, it is argued by learned Standing Counsel that in case, fresh representation has been made by the respondent No.3, the respondent No.3 will take a decision in the matter expeditiously.
5. Heard learned counsel for the parties and perused the record.

6. In the facts and circumstances of the case, the present petition is disposed of directing the petitioner to submit fresh representation along with earlier application submitted by him and certified copy of this order before the respondent No.3/Sub Divisional Magistrate, Etah District Etah within a period of three weeks from today. In case, the petitioner does so, the respondent No.3 will take a decision in the matter expeditiously and preferably within a period of six weeks thereafter unless there is no legal impediment.

(Prakash Padia,J.)

February 11, 2026

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